

**Constitution of SDRF and DDRF**

†\*795. SHRI ASHK ALI TAK: Will the Minister of HOME AFFAIRS be pleased to state the manner in which the State Disaster Response Fund (SDRF) at State Level and the District Disaster Response Fund (DDRF) at district level will be constituted in compliance with the directions of the Disaster Management Act, 2005?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJJU): Section 48 (1) (a) of Disaster Management Act 2005 provides for constitution of State Disaster Response fund (SDRF) by the State Governments. SDRF has been constituted for each State with an allocated amount based on the recommendations of the 13th Finance Commission. The SDRF is contributed by the Government of India and the State Government in the ratio of 75:25 for general category state and 90:10 for special category states. The Ministry of Home Affairs has issued the guidelines to the State for operation of SDRF on 28th September 2010 which is also accessible on the Ministry's website: [www.ndmindia.nic.in](http://www.ndmindia.nic.in). The Commission has recommended allocation of ₹ 33580.93 crore in the SDRF for the years 2010-11 to 2014-15 against ₹ 21333.33 crore recommended by XII Finance Commission for the years 2005-06 to 2009-10.

Section 48 (1) (b) of the Disaster Management Act-2005 provides for constitution of District Disaster Relief fund (DDRF). As far as constitution of District Disaster Response fund, the 13th Finance Commission, in its report had recommended that DDRF in the Disaster Management Act may be reviewed and setting up of these funds left to the discretion of the States. Keeping in view our federal Polity, it is desirable that as per the existing system, the allocation of funds to various districts in DDRF out of SDRF may be left to the discretion of the State Governments.

**Pruning the list of VIP protectees**

796. SHRI AAYANUR MANJUNATHA: Will the Minister of HOME AFFAIRS be pleased to state :

- (a) whether Government proposes to prune the list of VIP protected;
- (b) if so, the details of the proposal under consideration; and
- (c) the number of VIP protected as on date, category-wise ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJJU): (a) and (b) Security provided to individuals is reviewed from time to time on the basis of latest threat perception and on the basis of which security cover may be continued/upgraded/ downgraded/withdrawn. It is an ongoing process.

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†Original notice of the question was received in Hindi.